

SUPREME COURT OF INDIA

Ram Krishan Prajapati

Vs.

State of U.P.

(K.T.Thomas and D.P.Mohapatra JJ.)

10.03.1999

ORDER

The Text below is only a summarized version of the order pronounced

In absence of sanction jurisdiction of special judge under Act of 1947 cannot be invoked thus it is not necessary to go into merit of case.